

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 6

New IA/4556/ND/2022, New IA/4614/ND/2022, New  
IA/4615/ND/2022 IN IB/198/ND/2022

**IN THE MATTER OF:**

M/s. Sawaria Seth Infratech Pvt Ltd.	...	Applicant
Versus		
M/s Nitya Realtech Pvt Ltd.	...	Respondent

**Order under Section 9 Of IBC, 2016.**

**Order delivered on 26.09.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the Resolution Professional : Mr. Nakul Sachdeva &  
Mr. Aakarshan Sahay, Adv.  
Mr. Sanyam Goel (RP in person)

**ORDER**

**IA/4556/ND/2022.**

This application has been filed on behalf of the IRP under Section 60(5) of the Code for restraining the respondent PVVNL i.e., electricity board of UP from disconnecting electricity supply against the corporate debtor .

Let the notice of the same be issued to the respondent. Service be effected through all modes. Reply, if any, be filed within seven days failing which the right to file reply shall stand closed. Rejoinder, if any, be filed thereafter.

**IA/4614/ND/2022**

IA/4614/ND/2022 being taken up on the date already fixed for hearing i.e., 10.10.2022.

**IA/4615/ND/2022**

This application has been moved on behalf of the IRP for confirming as RP. The ld. Counsel stated that COC with 96.72% of voting in favour had

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confirmed the appointment of MR. Sanyam Goel, IRP as the RP of the corporate debtor.

In view of the same, the present application stands allowed. Mr. Sanyam Goel is hereby confirmed as the RP in the present matter and is directed to complete the proceeding within the stipulated time.

IA/4615/ND/2022 stands disposed of.

Let the matter be fixed for **10.10.2022**.

-Sd-

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

-Sd-

**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**

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